

[12 August, 2005]

RAJYA SABHA

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) No. 4 Bill, 2005, as passed by Lok Sabha at its sitting held on the 11th August, 2005.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of Article 110 of the Constitution of India."

Sir, I lay a copy each of the Bills on the Table.

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#### PRIVATE MEMBERS' BILLS

THE VICE-CHAIRMAN (SHRI FALI S. NARIMAN): Now, we shall have Private Members' Legislative Business. The first Bill is by Shri K.B. Krishna Murthy; he is not here. Shri S.S. Ahluwalia has two Bills, but not here. Dr. T. Subbarami Reddy, not here.

SHRI JAIRAM RAMESH (Andhra Pradesh): Sir, if the Members, whose Bills are listed, are not here, they should be debarred at least for 2-3 weeks; we must have certain conventions.

THE VICE-CHAIRMAN (SHRI FALI S. NARIMAN): I think, we cannot have that. Better have a 'Code of Conduct Committee'. Now, Shri Kripal Parmar.

#### **The compulsory use of Hindi and other Indian languages on consumer goods and their Advertisement Bill, 2005**

श्री कृपाल परमार (हिमाचल प्रदेश): महोदय, मैं प्रस्ताव करता हूँ कि उपभोक्त वस्तुओं के सभी पैकेजों और ऐसी वस्तुओं के सभी व्यावसायिक विज्ञापनों में देवनागरी लिपि में हिंदी भाषा और भारत के संविधान की आठवीं अनुसूची में विनिर्दिष्ट अन्य भारतीय भाषाओं में से किसी एक भाषा के अनिवार्य प्रयोग तथा तत्संसक्त और उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापति करने की अनुमति दी जाए।

*The question was put and the motion was adopted.*